

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 26**

**C.P. (IB)/1057(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES:    **MAHAVIR      COAL      CORPORATION**  
   **PRIVATE LIMITED    V/S    VIDARBHA**  
   **INDUSTRIES POWER LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**C.P. (IB)/1057(MB)2023**

- 1) Mr. Ankit Lohia, Ld. Counsel for the Operational Creditor and Ms. Raghavi Sharma, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor seeks further time to file and place on record sur-Rejoinder. Time is allowed. Sur-Rejoinder be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 3) Stand over to 25.04.2024, for further consideration and hearing. This will be treated as last opportunity. No further time shall be afforded to either of Parties for any purpose.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**